



\$~51 IN THE HIGH COURT OF DELHI AT NEW DELHI FAO(OS) 23/2023 SHANTANU PRAKASHAppellant Through: Ms. Bani Dikshit, Mr. Uddhav Khanna, Mr. Aditya Dhawan and Mr.P. Planda, Advs. versus DORIS CHUG GIM LIAN & ORS.Respondents Ms.Vasudha Sharma, Through: Ms.Saumya Sinha, Advs. for R-1 & 2. Mr. Dhruv Dewan, Mr. Rohan Batra, Mr. Rishabh Bhargava, Ms. Raj Sarit Khare and Mr.Dhruv Sethi, Advs. for R-3. Mr. Dhruva Vig and Mr. Ishan

Karki, Advs. for R-4. Mr. Rajat Joneja and Mr.Anmol Kumar. Advs. for R-6.

CORAM: HON'BLE MR. JUSTICE NAVIN CHAWLA **HON'BLE MR. JUSTICE MANOJ JAIN** <u>ORDER</u> 08.05.2025

CM APPL. 8326/2023

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This application has been filed seeking leave to file a lengthy 1. list of dates and synopsis exceeding five pages.

2. For the reasons stated in the application, the same is allowed.

List of dates and synopsis are taken on record.

CM APPL. 17239/2025

3. For the reasons stated in the application, the delay of 19 days in

This is a digitally signed order.

The authenticity of the order can be re-verified from Delhi High Court Order Portal by scanning the QR code shown above. The Order is downloaded from the DHC Server on 14/06/2025 at 20:53:06





filing the reply is condoned.

4. The application is disposed of.

FAO(OS) 23/2023 & CM APPL. 8324/2023, 30103/2023, 10187/2025

5. The learned counsel for the respondent no.3 prays for leave to file additional documents.

6. Let the same be filed within a week from today. Response thereto, if any, be filed within a period of three weeks thereafter.

7. List on 7th July, 2025 alongwith FAO(OS) 14/2023.

NAVIN CHAWLA, J

MANOJ JAIN, J

MAY 8, 2025/Arya/VS

Click here to check corrigendum, if any